#### COURT-I

# Before the Appellate Tribunal for Electricity (Appellate Jurisdiction)

## Appeal No. 82, 11 & 49 of 2014

### Dated : 7<sup>th</sup> July, 2014

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson Hon'ble Mr. Rakesh Nath, Technical Member

### Appeal No. 82 of 2014

Guttaseema Wind Energy Company Pvt. Ltd.				•••	Appellant(s)
	Vers	us			
Karnataka Electricity Regulatory Commission & Ors.				•••	Respondent(s)
Counsel for the Appellant (s)	:	Mr. Srie Mr. Ana		0000	ohu arayana M.G.
Counsel for the Respondent(s)	:	Mr. Dar	apna pan 2. Th 2.7 1. 1. 1. 1. 1. 1. 1. 1. 1. 1. 1. 1. 1.	a Sesi K.M hiruve	hadri for R-1 engadam for
Appeal No.	<u>. 11 c</u> &	of 2014			
IA no. :	14 of	<u>2014</u>			
In the matter of					
Indian Wind Power Association		•••	•	Арр	ellant(s)
Versus					
Karnataka Electricity Regulatory & Ors.	Comn		•••	Resp	ondent(s)

#### Appeal No. 49 of 2014 & IA no. 85 of 2014

In the matter of				
Indian Wind Turbine Manufacture'	ationAppellant(s)			
Versus				
Karnataka Electricity Regulatory (	Commiss	sion & Ors Respondent(s)		
Counsel for the Appellant(s)	:	Mr. Vishal Gupta Mr. Kumar Mihir		
Counsel for the Respondent(s)	:	Mr. B.C. Jhiruvengadam Mr. Darpan for R.2 to 6 Mr. G.S. Kannur Mr. S. Nithin for R.7		

## <u>ORDER</u>

In all the three matters reply has been filed by the contesting Respondents.

The learned counsel for the Appellant seeks some time to file the Rejoinder in Appeal Nos. 82 & 49 of 2014. Accordingly, they are directed to file the same on or before 22.07.2014 after serving copy on the other side.

The learned counsel for the Respondent submits that he has not been served with Rejoinder in Appeal No. 11 of 2014. Therefore, the learned counsel for the Appellant is directed to serve a copy of the Rejoinder to the learned counsel for the Respondent.

Post the matter on <u>22.07.2014</u> to report about the completion of pleadings.

#### (Rakesh Nath) Technical Member

### (Justice M. Karpaga Vinayagam) Chairperson